

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 153 of 2012**

**Dated : 2<sup>nd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s East Coast Railway**

**... Appellant(s)**

**Versus**

**Orissa Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant(s) :**

**Ms. Geetanjali Mohan  
Ms. Mansi Gautam**

**Counsel for the Respondent(s):**

**Mr. Hasan Murtaza  
Mr. Aditya Panda for R.3-5  
Mr. R.K. Mehta  
Mr. Antaryami Upadhyay for R.2**

**ORDER**

Mr. R.K. Mehta, the learned counsel for the Respondent No.2 submits that ***\*the dues have not been paid yet as directed by the Commission.\****

Therefore, the learned counsel for the Appellant has to ensure that the amount of arrears of dues to be paid to Respondent No.2 within three weeks from today.

Post the matter on **01.05.2013.**

**(V.J. Talwar)**  
**Technical Member**  
**ts/rkt**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**\*Omitted as per the Orders of the Hon'ble Tribunal dated 01.05.2013  
in I.A. DFR No. 817 of 2013.**